

Annexure- 1: List of Financial Creditors
(Under Regulation 18 of IBBI (Liquidation Process) Regulations, 2016)

Sr. No.	Name of Financial Creditors	Nature of Claim	Amount claimed (INR)	Claim admitted by the Liquidator (INR)
FC-1	Evita Constructions Private Limited	Unsecured Creditor	24,41,69,812	16,03,85,763
FC-2	Sunny Vista Realtors Private Limited (Related Party to the Company)	Unsecured Creditor	18,69,18,616	10,25,53,627
FC-3	HDFC Bank Limited*	Unsecured Creditor	2,66,57,076.40	0
FC-4	Niranjan Hiranandani	Unsecured Creditor	1,28,63,950	70,02,600
FC-5	Mr. Praveen Kumar Madaan and Mrs. Anjana Madaan	Unsecured Creditor	22,26,890	22,66,409
FC-6	Mr. ShahdadpuriHashuDhalomal and Mrs. NityaHashuShahdadpuri	Unsecured Creditor	35,55,596	22,77,555
FC-7	Mr. Parvindar Singh and Mrs. Sarinderjeet Kaur	Unsecured Creditor	21,83,082	22,21,824
FC-8	Mr. K Balasundaram and Mrs. Rema Balasundaram	Unsecured Creditor	10,40,125	10,40,125
FC-9	Mr. Ganesh K and Dr. K. Rajalaksmi	Unsecured Creditor	27,72,390	27,72,390



FC-10	Mr. Dave Nitin Harivadan and Mrs. Dave Rashmi Nitin	Unsecured Creditor	11,00,000	11,00,000
FC-11	Mr. Vaikuntam Niketh and Mrs. Anuradha Niketh	Unsecured Creditor	45,03,955	45,03,955
FC-12	Mr. Inder Lala and Mrs. Vibha Lala	Unsecured Creditor	27,45,067	27,45,067
FC-13	Mrs. Bhavani Karthikkeyan, Mrs. M.K Sarojhini, And Mr. K Mallikarjunan	Unsecured Creditor	4,65,191	4,65,191
FC-14	Mr. Nitin Narayandas Chandak and Mrs. Reena Nitin Chandak	Unsecured Creditor	36,32,798	36,32,798
FC-15	Mr. Pankaj Kumar Jain and Mrs. Pallavi Jain	Unsecured Creditor	24,72,470	24,72,470
FC-16	Mr. Vishwanath Subramaniam	Unsecured Creditor	10,53,375	10,53,375
FC-17	Mr. Embar Srinivasan Ravi	Unsecured Creditor	31,03,880	31,03,880
FC-18	Mr. Embar Srinivasan Ravi	Unsecured Creditor	31,03,880	31,03,880
FC-19	JBM Auto Limited (Formerly known as JBM Auto Systems Private limited ⁽³⁾)	Unsecured Creditor	56,82,561	-
FC-20	Mr. Srivatsan Kannan ⁽⁴⁾	Unsecured Creditor	55,09,256	23,82,326
Total			51,57,59,971	30,50,83,235

Notes:

1. The claims have been verified by the Liquidator based on the evidence/documents/ books submitted by the respective financial creditors. The amount does not necessarily match within the books of accounts of the Company.
2. The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Company/ creditors, and the Liquidator may modify/ correct the list of claims, on the directions of the NCLT.
3. The claim filed by the claimant against the Corporate Debtor was not legally valid since there was no existing contractual obligation with the Corporate Debtor for claim made, therefore the claim was rejected.
4. The Claim was preliminarily admitted by the Liquidator with a condition to withdraw the on-going case of the claimant against the Corporate Debtor before the Consumer Forum in Chennai.

